

(1988) 07 AHC CK 0051
In the Allahabad High Court
Case No : Writ Petition No. 1229 of 1988

Fusebase Fltoro Private Ltd.

APPELLANT

Vs

Collector of Central Excise, (Appeals) and Others

RESPONDENT

Date of Decision : 05-07-1988

Acts Referred:

Citation : (1989) 20 ECR 366

Hon'ble Judges : Om Prakash, J; B.N. Misra, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. Heard learned Counsel for the parties. This writ petition is finally disposed of with the direction to respondent No. 1 to hear the petitioner and decide the prayer for waiver of the condition of the pre-deposit as contained in the memorandum of appeal filed by the petitioner on 7.5.1988 (Annexure 11) and thereafter proceed to dispose of the appeal in accordance with law as expeditiously as possible and until the question of waiver is decided, the recovery of duty from the petitioner shall remain stayed. It is also made clear that as undertaken by the learned Counsel for the petitioner, the petitioner shall attend the hearing on every date to which the appeal shall be posted without seeking any adjournment.

2. A copy of this order shall be handed over to the learned Counsel for the petitioner on payment of usual charges within 24 hours.